

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

224. C.P.(IB)/1081(MB)2022

**IN THE MATTER OF**

Shapoorji Pallonji Finance Private Limited	... Petitioner
VS	
Rajesh Raghavji Pate	... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 11.07.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Original Petitioner:	Adv. Tanushree Sogani (VC)
For the RP:-	Adv. Niyati Merchant (PH)

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**ORDER**

Learned counsel for the RP submits that the copy of the RP report has been filed and also supplied to the Respondent. In view of the long-time gap, let a fresh notice be issued to the Respondent by the Registry.

**Registry as well as the Petitioner are directed to serve notice** to the Respondent. Upon service, the Respondent may file the reply to the report of RP at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **29.08.2024**

SD/-  
MADHU SINHA  
Member(Technical)  
/Anmol/

SD/-  
REETA KOHLI  
Member(Judicial)